

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**SPECIAL BENCH**

**ITEM No. 02**  
**(IB)-1246(PB)/2019**

**IN THE MATTER OF:**

Kavish Arora & Anr. .... Applicant/petitioner  
v.  
Pioneer Urban Land & Infrastructure Ltd. .... Respondent

**Order under Section 7 of Insolvency & Bankruptcy Code, 2016**

**Order delivered on 27.05.2019**

**Coram:**

**Dr. DEEPTI MUKESH,**  
**HON'BLE MEMBER (JUDICIAL)**

**SH. PRADEEP R. SETHI,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENTS:**

For the Petitioner Mr. Piyush Singh & Mr. Varun Tandon, Adv.  
For the Respondent(s): -

**ORDER**

An order of stay of proceedings before NCLT by Hon'ble the Supreme Court in respect of the corporate debtor is placed on record. Accordingly, the hearing is deferred to 05.08.2019.

*Sd/-*

**(PRADEEP R. SETHI)**  
**MEMBER (TECHNICAL)**

*Sd/-*

**(Dr. DEEPTI MUKESH)**  
**MEMBER (JUDICIAL)**

27.05.2019  
Ritu Sharma